

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 763
ANSWERED ON- 29/11/2024

REPATRIATION OF INDIANS BY UNITED STATES

763. SHRI V K SREEKANDAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether it is a fact that the United States has repatriated several hundreds of Indians over the past year for trying to enter the US illegally;**
- (b) if so, the details thereof;**
- (c) whether it is true that the US has alleged that human trafficking organizations are behind sending Indians to the US illegally;**
- (d) if so, the details thereof;**
- (e) whether it is also true that the US has taken stringent steps to repatriate Indians who have overstayed in the United States; and**
- (f) if so, the details thereof?**

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a to f): The US Department of Homeland Security, as part of its mandate, conducts regular deportation of foreign nationals who fail to establish a legal basis to remain in the United States.

As per US government data, a total of 519 Indian nationals were deported to India during the period Nov 2023 to Oct 2024. Deportations are carried out by the US government through commercial and chartered flights.

As part of India-US cooperation on migration and mobility, both sides are engaged in a process to deter illegal migration, including human smuggling and create more avenues for legal mobility from India to the US.
